[Shri M. C. Chagla.]

Class or from an officer not below the rank of Deputy Secretary to the Government;

Passports

Pays income-tax or property tax;— I will not read the other things;

Proceeds on scholarship or fellowship;

Proceeds on pilgrimage or for other purpose to neighbouring foreign countries;

Furnishes a ticket in proof of the journey to a foreign courtry and return therefrom;

These must have been administrative instru stions. If necessary, I -will see to it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The Members of Parliament and M'.L.As. at least should get the position of your Joint Secretary.

SHRI M. C. CHAGLA: I do not think we need any financial guarantee from a Member of Parliament. I am sure they are solvent.

सरदार रखुबर सिंह पजहजारोः में मंगकर हं मिनिस्टर साहब का . . .

उपसभाः पञ्च (व्यो अन्तवर अतो खान) : अव ग्राप खत्म फरमाइये ।

सरदार रघुबोर सिंह पंजहजारी : अभी तो मैंने शुरू किया था । मैं मशकूर हूं मिनिस्टर साहब का कि जो मैंने जनुइन चीज बताई थी वह उन्होंने मान ली । एक्स-टर्नल एफेयर्स में जहां तक खर्च का सवाल है ग्रनलिमिटेड खर्च हुग्रा करता है, लेकिन ग्राप दिल्ली के पासपोर्ट ग्राफिस को देखिये । मैं नहीं समझता कोई रेस्पेक्टेबिल ग्रादमी बहां बैंठना पसन्द करेगा । ग्रफसरों को तो नौकरी करनी पड़ती है, इसलिये बैठना पड़ता है । वहां बैंठने के लिये कोई जगह नहीं है । इतना निकम्मा पासपोर्ट का ग्राफिस. मैंने कहीं नहीं देखा है। दूसरी जमहों पर भी ऐसा ही होगा। मेरी यह गुजारिण है कि रीजनल पासपोर्ट ग्राफिस ठीक इमारल में हो, वहां का फर्वीचार ठाक हो, बैठने की जगह ठीक हो।

Bill. 1967

شریٰ اے - ایم - طابق - کچڑے بھی

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∱[अत ए० ए.न० तारिकः कपड़े भी ब्रच्छे हों।]

सरदार रघुवंद सिंह पंत्रहजारों ः कपड़े तो माग्रेअल्ला आपके बहुत अच्छे हैं पेरिस में आपने एक पासपोर्ट आफिस बनाया हुआ है; न बहां के स्टाफ को कम्फर्ट है, न बाहर के जाने वालों को ।

साथ साथ यह भी ग्रजं करूंगा कि जतां तक रीजनल पासपोर्ट ग्राफिस का सवाल है. वहां से पासपोर्ट लेने के लिये बडी दिनक होती है। में यह ग्रर्ज करूंगा कि हर स्टंट में पासपोर्ट ग्राफिस होना चाहिये ताकि जल्दी से जल्दी लोगों को पासपोर्ट मिन तुव । रीजनल पासपोर्ट आफिस का मतलब 4-5 स्टेट्स का होता है। हमारे यहां रीजनल पास-पोर्ट ग्राफिस दिल्ली में--काश्मीर वाले बैठे हैं तारिक साहब---काश्मीर से लेकर राजस्थान, पंजाब, दिल्ली, हिमाचल प्रदेश के आदमियों को एप्लाई करना पडता है। कितनी देर लगती होगी उसको पासपोर्ट लेने में इसको आप मलाहिजा फरमाइये। हर स्टेट में एक पासपोर्ट ग्राफिस हो या चीफ सेकेटरी को पावर दे दीजिये कि वह आन बिहाफ आफ एक्सटर्नल एफेयर्स पास-पोर्ट इशु कर दिया करें।

PERSONAL EXPLANATION BY SHRI A. D. MANI ABOUT HIS RE. MARKS ON THE PRIME MINISTER'S STATEMENT RE. SITUATION IN WEST ASIA

SHRI A. D. MANI: (Madhya Pradesh): Sir, I wanted to seek your indulgence for a minute. Quite a large

<sup>†[ ]</sup> Hindi translation.

number of my friends have spoken to me about the statement that I made this morning about India crossing the international boundary when we dis-discussed the issue. I only want to say this—because I did not have the time I could not make the point—that it was Pakistan which was responsible for crossing the international boundary and we had to take retaliatory action to strengthen our defensive position. I wanted to put this in the proper context so that this must be properly understood.

**Passports** 

THE VICE-CHAIRMAN. (SHRI AKBAR ALI KHAN): I am glad you cleared it up. Now the Bill. Mr. Kesa-van.

## THE PASSPORTS BILL, 1967—contd.

SHRI A. M. TARIQ: Sir, I want one minute after he speaks.

SHRI KESAVAN (THAZHAVA) (Kerala): Mr. Vice-Chairman, if this Bill with the various clauses is allowed to be passed, we will be vesting the executive with extraordinary powers which will certainly curtail the liberty of the citizen. If an application is filed for a passport, what is stated in clause 5(2)? After making such enquiry if any-what is this enquiry, how it is made, how the enquiry is conducted, by whom; all these things are not found there. Ordinarily when an application is made, it will be forwarded to some inspector or some other person appointed. Finally that will come into the hands of a police constable. He will take it to the applicant himself and he will demand something. I am not speaking about the case of Mr. Mani or Mr. Govinda Reddy Or Mr. Bhupesh Gupta. I am speaking of the case Of the ordinary people who are living in villages. Their relations may be living in Malaysia,

in Singapore, in Borneo, in Sarawak, 'or West Asia. In many places they are living. They are doing some work. They are employed in Government service or doing some contract wofk or they may be merchants there. To meet them their relations may apply for a passport. And that application for passport will be forwarded finally which will come into the hands of a police constable. Who appoints this man and what for? It is not a question of security. That is what is happening today. In \*he case of appointments to Government service also, it takes place. If the applicant has paid something, he will send up a very fine report. If he failed to give something, then he will be a Communist, an enemy of the country, and so many things he will write. But the applicant may be an innocent man who wants to  $g_0$  and meet "his relations in Singapore. Or he may be going there to start some business. He may not get a passport. That all depends upon the report of the constable concerned. Of course, when this matter is brought to the notice of the authorities, they will say that the provision is all right, who can go against the provision? What is stated is: "after making such inquiry, if any". It is very clear. But what is happsning is that the matter will come into the hands of the police constable. That is what is taking place. So, this provision clearly goes to show that this is really a farce. No useful purpose will be served by this.

What I submit is this. I am not against  $_a$  law being enacted for the issue of a passport. But when an application for a passport is filed, it must be put before a judicial officer. No new appointment need he made. In every district, there will be the District Judge, the District Magistrate or a Sub-Judge. An application can  $b_e$  filed there by the person who wants the passport. Then the officer concerned may issue notice to the State also to make an inquiry and submit a report. If there is no objec-